

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2122/2020
[Arising out of impugned final judgment and order dated 23-01-2020
in CRLA No. 859/2019 passed by the High Court of Judicature at
Bombay at Aurangabad]

DIGAMBAR & ANR.

VERSUS

Appellant(s)

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 42275/2020 - EXEMPTION FROM FILING O.T.)

Date : 20-12-2024 These matters were called on for pronouncement of
judgment today.

For Appellant(s)

Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Rajesh Singh, Adv.
Mr. Mohit Gautam, Adv.
Mr. Apoorv Sharma, Adv.
Mr. Rishi Didwania, Adv.
Mr. Dushant Mudgil, Adv.

For Respondent(s)

Mr. Samrat Krishnarao Shinde, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

Ms. Prachiti Deshpande, Adv.
Dr. R. R. Deshpande, AOR
Mr. Bhagwant Deshpande, Adv.

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice K.V.Viswanathan.
2. Leave granted.
3. The appeal is allowed in terms of the signed reportable judgment.
4. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]

